

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 3rd February, 2017

SRO 46 :- In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in Supersession of all previous Notifications issued in this behalf Government hereby appoint the following officers to be the Competent Authority for purpose of the said Act, within the territorial jurisdiction shown against each:-

S.No.	Name & designation of the Officer	Jurisdiction (Tehsil)
1	Mr. Shahnawaz Shah Assistant Commissioner Kulgam	Kulgam, Yaripora and Pahloo
2	Mr. Abdul Rashid Mir, Sub Divisional Magistrate, Noorabad	Damhal Hanjipora.

By order of the Government of Jammu and Kashmir

Sd/-

Mohammad Ashraf Mir

Commissioner/ Secretary to Government,
Revenue Department

Dated: - 03-02-2017

No: - Rev/LB/34/2000

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner /Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Kulgam.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 Pvt. Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt. Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification / Stock file.

(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department